NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.198/2017 IN CP NO. 72/Chd/Pb/2016

Mr. Pradeep Chaudhary & Ors.

...Petitioners.

Versus

M/s New Suraj Transport Co. Pvt. Ltd. & Ors.

...Respondents.

Present:

Dr. Rajansh Thukral, Advocate for the petitioners.

Mr. A.K. Chopra, Advocate for the respondent No. 4. Mr. Alok Kumar Jain, Advocate for the respondent

Nos.5 & 9 to 13.

The respondent No.5 has filed CA No.198/2017 copy of which was supplied to the learned counsel for the petitioner alongwith the entire Paper Book. Short reply to the instant application is attached but the registry was supposed to keep the same in a separate folder being reply to the main petition instead of attaching with the Misc. Application. Let the needful be done by registry immediately. Copy of the CA as well as short reply has already been supplied to the learned counsel for the petitioner. Learned counsel for the petitioner seeks time to file reply to the CA as well as rejoinder to the short reply.

Mr. A.K. Chopra learned counsel for respondent No.4 submits that he is still to check whether this respondent has filed affidavit in terms of the order dated 14.08.2017. However, copy of the same has already been supplied to the learned counsel for the petitioner. Compliance be made if the affidavit is required to be filed, within ten days. In case the affidavit is not filed within ten days, opportunity to place on record would stand declined. List on

CA No.198/2017

09.01.2018 for arguments. Reply to the application and rejoinder, if any, be filed within three weeks with copy advance to the counsel opposite.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

November 24, 2017